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Title: Need to enact and implement a law for continuing the reservation policy for scheduled caste and scheduled tribe employees in the private sector.

DR. V. SAROJA (RASIPURAM): Mr. Deputy Speaker, Sir, I would like to raise an important matter, that is 'concern over adverse impact of privatisation', which has been reported yesterday in *The Hindu*.

A suggestion has been given by the Committee on Scheduled Castes and Scheduled Tribes in regard to the legal and constitutional protection of SC and ST employees in the private sector. The Committee has also recommended that a clause in the agreement with the private entrepreneurs must be incorporated at the time of disinvestment regarding the legal and constitutional protection for workers and also continuation of the reservation policy for the employees of the Scheduled Castes and the Scheduled Tribes. In this connection, I would like to quote article 15(4) of the Constitution:

"Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes."

I would like the Government to enact and implement a law for continuing the reservation policy for SC and ST employees in the private sector during this globalisation and privatisation era....(*Interruptions*)

उपाध्यक्ष महोदय : नाम नहीं है तो फिर लिस्ट एग्जास्ट होने के बाद मौका मिलेगा।